

**HIGH COURT OF TRIPURA
AGARTALA**

No. F. 44(11)-HC/2019/1836

Dated, Agartala, the 25th January, 2019

NOTIFICATION

The Hon'ble High Court has been pleased to order that henceforth all Judicial Officers and staff members of the High Court and the subordinate Courts must attend the flag hoisting ceremony on 26th January being the Republic Day and 15th August being the Independence Day in their respective place of posting and their absence on those days except on sanction shall be treated as absence from duties entailing appropriate action. The Officers and staff members availing leave but available in the station should also attend the flag hoisting ceremony on those days unless prevented by unavoidable circumstances.

2. This is issued with immediate effect.

By order
Sd/-
(S.G.Chattopadhyay)
Registrar General

No. F. 44(11)-HC/2019/1837-902

Dated, Agartala, the 25th January, 2019

Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretaries to Hon'ble Judges, High Court of Tripura, Agartala.
3. The LR & Secretary, Law, Government of Tripura, Agartala for information and necessary action.
4. **The District & Sessions Judge,**
South Tripura Judicial District at Belonia/ Gomati Judicial District at Udaipur /
West Tripura Judicial District at Agartala/ North Tripura Judicial District at
Dharmanagar / Khowai Judicial District, Khowai/ Unakoti Judicial District at
Kailashahar / Dhalai Judicial District, Ambassa/ Sepahijala Judicial District at
Sonamura with a direction to bring this notification to the notice of all the
Judicial Officers and staff members working under their respective jurisdiction
and for strict compliance of the same.
5. **The Judge, Family Court**
Unakoti Judicial District at Kailashahar /West Tripura Judicial District at
Agartala/ Gomati Judicial District at Udaipur with a direction to bring
this notification to the notice of all the Judicial Officers and staff members
working under their respective jurisdiction and for strict compliance of the
same.

6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala for information and necessary action.
8. The Registrar (Admn. P& M), High Court of Tripura, Agartala for information and necessary action.
9. The Joint Registrar, High Court of Tripura, Agartala.
10. The Deputy Registrar (Judicial)-cum-CPC, High Court of Tripura, Agartala.
11. The Deputy Registrar (Admn.), High Court of Tripura, Agartala for information and necessary action.
12. All Deputy Registrars, High Court of Tripura, Agartala.
13. All Assistant Registrars, High Court of Tripura, Agartala.
14. The Secretary/P.A attached with Ld. Registrar General, High Court of Tripura, Agartala.
15. The System Analyst, for uploading the notification in the official website of the High Court of Tripura, Agartala.
16. The Superintendent, Establishment Section, High Court of Tripura, Agartala.
17. All the Superintendents, High Court of Tripura with a direction to bring this Notification to the notice of the staff of his / her respective section and for strict compliance.
18. All the Personal Assistants, High Court of Tripura, Agartala.
19. Concerned file.


25-6-19
Registrar General